

ACT NO. IV OF 1900.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 16th February, 1900.)

An Act to authorize certain Companies registered under the Indian Companies Act, 1882, to keep branch registers of their members in the United Kingdom.

WHEREAS it is expedient to authorize certain Companies registered under the Indian Companies Act, 1882, to keep branch registers of their members VI of 1882. in the United Kingdom; It is hereby enacted as follows:—

Short title, extent and commencement.

1. (1) This Act may be called the Indian Companies (Branch Registers) Act, 1900;
- (2) It extends to the whole of British India; and
- (3) It shall come into force at once.

Definitions.

2. In this Act, unless there is anything repugnant in the subject or context,—

(a) the expression “Company” means a Company registered under the Indian Companies Act, 1882, having its capital divided VI of 1882 into shares; and

(b) the expression “shares” includes stock.

Power to keep branch registers in the United Kingdom.

3. (1) Any Company may, if authorized so to do by its regulations as originally framed or as altered by special resolution, cause to be kept in the United Kingdom a branch register or registers of members.

(2) The Company shall give to the Registrar of Joint-Stock Companies notice of the situation of the office where any such branch register (hereinafter called a “British register”) is kept, and any change therein, and of the discontinuance of any such office

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in the event of the same being discontinued, and the Registrar shall record such notice.

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(3) A British register shall, as regards the particulars entered therein, be deemed to be a part of the Company's register of members kept under the Indian Companies Act, 1882, and shall be *prima facie* evidence of all particulars entered therein. Every such branch register shall be kept in the manner provided by section 47 of the said Act.

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(4) The Company shall transmit to its registered office in India a copy of every entry in its British register or registers as soon as may be after such entry is made, and shall cause to be kept at such office, duly entered up from time to time, a duplicate or duplicates of its British register or registers. The provisions of section 55 and section 60 of the Indian Companies Act, 1882, shall apply to every such duplicate, and every such duplicate shall, for the purposes of the said Act, be deemed to be part of the register of members of the Company.

(5) Subject to the provisions of this Act with respect to the duplicate register, the shares registered in a British register shall be distinguished from the shares registered in the Indian register, and no transaction with respect to any shares registered in a British register shall, during the continuance of the registration of such shares in such British register, be registered in any other register.

(6) The Company may discontinue any British register, and thereupon all entries in that register shall be transferred to some other British register kept by the Company in the United Kingdom or to the register of members kept at the registered office of the Company in India.

4. The Governor General in Council may, by notification in the Gazette of India, make rules and prescribe forms for the purpose of carrying into effect the provisions of this Act. Power to make rules and prescribe forms.

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5. This Act shall, so far as is consistent with the tenor thereof, be construed as one with the Indian Companies Act, 1882. Construction with Act VI, 1882.